

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Docket No.8/TT/2013

Date: 21.3.2013

To
Shri Ashok Kumar Singh,
Director,
Essar Power Transmission Company Ltd.,
Tower-2, 5th Floor, Equinox Business Park,
Off Bandra Kurla Complex, LBS Marg, Kurla (W),
Mumbai-400070

Subject: Approval of transmission tariff/provisional transmission tariff for (a) Combined Assets of LILO of 400 KV S/C Vidhyanchal -Korba transmission line & 400 KV D/C Gandhar-Hazira transmission line & 400/220 KV GIS Substation at Hazira & associated bays; and (b) 400 KV D/C Quad Moose transmission line from Mahan Thermal power plant-Sipat Pooling S/S and Associated bays for the period 2012-13 to 2013-14

Sir,

I am directed to refer to your above mentioned application, and to request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 22.4.2013:-

- (a) Present status of commissioning of 3rd transformer at Hazira along with details of actual capital expenditure incurred and balance capital expenditure to be incurred for 3rd transformer at Hazira S/s;
- (b) Whether the said capital expenditure is included in the total capital expenditure claimed in the tariff petition?
- (c) Separate Auditor's certificate for Stage-I and Stage-II comprising following:
 - i) asset/element-wise capital expenditure incurred/to be incurred up to COD;
 - ii) Year wise detail of projected additional capital expenditures to be incurred;
 - iii) Corresponding un-discharged liabilities in point (i) and (ii) above, if any;
 - iv) Initial spares included in capital cost, if any;
 - v) IDC, IEDC and other financial charges capitalized as on respective CODs separately;

- (d) The following information for Stage-I and Stage-II separately:-
- i) Computation of interest capitalized during construction (IDC) period corresponding loan deployed in the project;
 - ii) Interest rate applicable corresponding to each drawl of debt drawn from REC and PFC along with supporting documents of interest rate policies of REC and PFC;
 - iii) Break-up of element-wise Incidental Expenditure during construction (IEDC) capitalized upto COD for Stage-I and Stage-II separately;
- (e) Whether any projected capital expenditure likely to incurred after COD and upto 31.3.2014 along with reason/description of expenditure, if any?
- (f) Date-wise debt deployed and equity infused in the project during construction period upto COD for Stage-I and Stage-II along with supporting documents, and also calculation and basis for apportionment of equity and debt for Stage-I and Stage-II;
- (g) Details of upfront fees paid to REC and PFC and financial treatment of upfront fees;
- (h) Applicable tax rate to the company for 2008-09 and reason(s)/constraints for not considering tax rate of 2008-09 for grossing up of RoE;
- (i) The actual cost incurred/payment made to NTPC and Powergrid for development of two number bays at Gandhar NTPC Station and Sipat PGCIL Substation respectively along with supporting documents. Also the following information in this context:
- i) The ownership of bays developed by NTPC and Powergrid during operation period and responsibility to operate and maintain these bays;
 - ii) Whether the capital cost of bays at Gandhar are capitalized by NTPC or not as a part of generating station along with reasons;
 - iii) The capital cost claimed and included in the capital expenditure for the purpose of tariff for bays developed by NTPC and PGCIL separately.

- (j) Revised tariff forms separately for Stage-I and Stage-II (In Form-11, depreciation is claimed for freehold land in 2011-12 and same is omitted in 2012-13. Further, the information in Form-5B, Form-7 and Form-9A, 9B are incomplete and also not segregated for Stage-I and Stage-II);
- (k) Status of the commissioning of the assets covered in the petition. In case of change in anticipated COD, furnish the above information accordingly.

Yours faithfully,

(P.K. Sinha)
Assistant Chief (Legal)